

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
CP- 116/241-242/ND/2024

IN THE MATTER OF:
Honey Singh

...APPLICANT

Vs.

Arm Digital Media Private Limited

...RESPONDENT

Section
U/s 241-242

Order delivered on 04.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Sr. Adv. P Nagesh, Adv. Ashutosh
Gupta, Adv. Gaurav Rana, Adv.
Ajitesh Kumar.

For the Respondent

:Adv. Bishwajit Dubey, Adv. Mohit
Rohtagi, Adv. Ashwini Tak, Adv.
Nutan Keswani, Adv. Drishti
Rawal, Adv. Karan Khetani. Adv.
Samiksha Tiwari on behalf of
Respondent No.4.

ORDER

This is a petition filed under Section 241-242 of Companies Act, 2013.
Heard Mr. P. Nagesh Ld. Senior Counsel on behalf of the Petitioner. Ld.
Counsel on behalf of R-2, R-3 and Ld. Counsel on behalf of R-4 appears on
the basis of advance notice and accepts notice to file reply and appearance to
this petition. Reply be filed within a period of 4 weeks. Notice be also issued
to the remaining respondents for filing their reply and appearance. Notice be
issued by all means and proof of service be filed.

Ld. Senior Counsel for the Petitioner also submitted that Petitioner is a shareholder and he may be allowed to inspect the documents as permissible under the Companies Act, 2013. Ld. Counsel on behalf of the R-2 and R-3 undertakes that if the Petitioner moves an appropriate application in terms of Companies Act, 2013 and rules made there under they shall allow the Applicant to inspect the document as provided in the Company Law and in the manner provided in the Rules before the next date of hearing. List the matter on **22.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)